CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATED FRIDAY THE THIRTIETH DAY OF JUNE ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. 388/89

V. Ananthakrishnan

Applicant

Vs.

- 1. The Collector of Central Excise and Customs, Central Revenue Building, Cochin-18,
- 2. Union of India, represented by Secretary to Government of India Ministry of Finance, New Delhi and
- 3. S. Jayapalan, Supdt. of Central Excise, Udyogamandal

Respondents

M/s. M. R. Rajendran Nair & P. V. Asha

Counsel for the applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the respondents

ORDER

Hon'ble Shri G. Sreedharan Nair

Heard counsel for the applicant as well as the Sr. Central Government Standing Counsel on whom copies of the application and the documents have been served on behalf of the respondents 1 & 2.

2. The relief that is claimed in this application by a Supdt. of Central Excise, presently working at Cochin is to quash the order of the first respondent

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Air Customs Pool, Trivandrum. According to the applicant, he has a preferential claim for such posting on the ground of his seniority.

- In the matter of the posting of an employee under the first respondent in administrative exigency, it is not for this Tribunal to interfere, and as such we are not inclined to admit this application. However, as it was submitted by Advocate Mr. M. R. Rajendran Nair, appearing on behalf of the applicant that the applicant a has valid grounds for consideration for posting at the Air Customs Pool at Trivandrum which have not been taken into account by the first respondent, we would direct the first respondent to consider the same in case there is any such valid grounds, if the applicant submits a representation in that behalf to the first respondent within one week. The first respondent shall duly consider the representation in case it is filed and dispose it of within a period of one week from the date of receipt of the same.
- 4. Subject to the aforesaid direction, we reject the application.

(N. V. Krishnan)
Administrative Member
30.6.89

(G. Sreedharan Nair)
Judicial Member
30.6.89

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